## CENTRAL ELECTRICITY REGULATORY COMMISSION

4<sup>th</sup> Floor, Chanderlok Building,36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

## Petition No. 167/TT/2022

Date: 22.7.2022

To,

Shri S.S. Raju, Senior General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) determination of Transmission Tariff from DOCO to 31.3.2024 for Transmission Assets under Project – "POWERGRID works associated with North Eastern Region Strengthening Scheme-V"

## Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.8.2022 :

- a) Legible copy of deemed COD letter for Asset 3
- b) Methodology for calculation of rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets covered in the instant Petition.
- c) Copy of approved RCE.
- d) Discharge of Initial Spares for all the assets covered in the instant Petition.
- e) Clarify the status of downstream system of the asset covered under in the instant petition.
- f) Current status of the COD for Asset-3.
- g) With regard to additional capitalization in 2019-24 period, clarify submit the following:
  - I. Whether additional capitalization claimed within the cut-off date and

beyond the cut-off date is within the original scope of work?

II. Details in the following format with regard to additional capitalization claimed during 2019-24 period:-

Asset No.	Head wise /Party	Particulars#	Year of Actual Capitalisati	Outstanding	Discha rge (year- wise)	Reversal (year- wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2024
	wise		on	COD	2019- 24 period	2019-24 Period	2019-24 Period	31.3.2024
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<sup>#</sup> TL/SS/Communication Systems etc.

^Works deferred for execution, contract amendment - please specify

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

-/Sd (Kamal Kishor) Asstt. Chief (Legal)